

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 1336
TO BE ANSWERED ON 14.12.2022**

RENEWAL OF CATERING VENDING LICENSE

†1336. SHRI SANJAY JADHAV:

SHRI VINAYAK RAUT:

SHRI OMPRAKASH BHUPALSINH ALIAS PAWAN RAJENIMBALKAR:

Will the Minister of RAILWAYS be pleased to state:

(a) whether as per the policy of the Government the old existing catering and vending license holders for the static units owned by individuals or firms were granted periodic renewal so far;

(b) if so, whether the said policy directives for granting renewal of license are still in practice;

(c) whether any permission has been granted for addition of the names of family members in the contracts of any individuals/partnership firms, companies HUF, society etc.;

(d) if so, the details of the policy directives laid down in this regard; and

(e) the details of permissions granted for changes in partnership in the companies, HUF and society along with the names of individuals/owners and stations in this regard since the year 2010?

ANSWER

**MINISTER OF RAILWAYS, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY**

(SHRI ASHWINI VAISHNAW)

(a): (i) The renewal to the old existing catering licenses held by Individuals are governed by Commercial Circular 22 of 2017, issued in compliance with the Supreme Court's Order dated 29.01.2016 in Special Leave Petition No. 9921-/23/2014.

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(ii) Renewal of the old existing catering licenses held by Partnership Firms are governed by Ministry of Railways' instructions dated 27.08.2019 issued in compliance with Supreme Court's order dated 30.10.2018 in Writ Petition No. 373 of 2017.

(b): Yes, Sir. These instructions are presently in vogue.

(c) and (d): Inclusion of son/wife/daughter's name in the license was permissible as per Para 25 of Catering Policy 2010. However, the existing Catering Policy issued in 2017 does not have any such provision.

(e): No such permission has been granted.
